

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**

(IB)-334 (ND)/2017

**CORAM:**

**PRESENT: SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER(T)**

**SMT. INA MALHOTRA**  
**HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW  
DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON  
06.11.2017**

**NAME OF THE COMPANY:** Mitin Gupta Vs. M/s Applied Electro Magnetics  
Pvt. Ltd.

**SECTION OF THE COMPANIES ACT:** 9 of IBC, 2016

<b>S.NO.</b>	<b>NAME</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
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For the Petitioner (s)	:	Mr. R. K. Gupta, Advocate Mr. M. P. Sahay, Advocate		
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For the Respondent (s)	:	None		
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**ORDER**

There is no communication from the IBBI proposing the name of an IRP.  
The Bench Officer is directed to take immediate steps for issuing notice.

To come up on 16<sup>th</sup> November, 2017.

  
**(S. K. Mohapatra)**  
**Member (T)**

  
**(Ina Malhotra)**  
**Member (J)**